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MR. SPEAKER : Now, Papers to be laid on the Table of the House.

12.01 hrs.

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE) : Sir, I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Tehri Hydro Development Corporation Limited and the Ministry of Power for the year 2007-2008.

(Placed in Library. See No. LT 6697/2007)

- (ii) Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2007-2008.

(Placed in Library. See No. LT 6698/2007)

- (iii) Memorandum of Understanding between the Power Grid Corporation Limited and the Ministry of Power for the year 2007-2008.

(Placed in Library. See No. LT 6699/2007)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table - a copy of the 8th Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto - May, 2007.

(Placed in Library. See No. LT 6700/2007)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): Sir, I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 6701/2007)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2007-2008.

(Placed in Library. See No. LT 6702/2007)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table -

- (1) A copy of the Bharat Overseas Bank Limited (Transfer of Undertaking to the Indian Overseas Bank) Scheme, 2007 (Hindi and English versions) published in Notification No. S.O.351(E) in Gazette of India dated the 12th March, 2007 under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of undertakings) Act, 1980.

(Placed in Library. See No. LT 6703/2007)

(2) A copy of the Coinage of Ferritic Stainless Steel Coin of Rupees Two, Coined with the theme "Nriya Mudra" Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.412(E) in Gazette of India dated the 5th June, 2007 under sub-section (3) of section 21 of the Coinage Act, 1906.

(Placed in Library. See No. LT 6704/2007)

(3) A copy of the Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. G.S.R.196(E) in Gazette of India dated the 14th March, 2007 under section 48 of the Foreign Exchange Management Act, 1999.

(Placed in Library. See No. LT 6705/2007)

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O.986 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Council for Lether Exports, CMDAT Tower II, 3rd Floor, Gandhi Irwin Road, Egmore, Chennai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2004-2005 and onwards, subject to certain conditions.
- (ii) S.O.987 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Punjab Infrastructure Development Board, SCO 89-90, Sector 34A, Sub City Centre, Chandigarh-16022" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (iii) S.O.992 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Cancer Aid and Research Foundation, Byculla Municipal School Building, Gr. Floor, RM No. 15-18, N.M. Joshi Marg, Near 's' Bridge, Byculla (West), Mumbai-400011" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (iv) S.O.993 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "City Mission of India, CMI Childrens Home, Pushpa Vihar Colony, S.V. Road, Ambewadi, P.B. No. 8249, Dahisar, Mumbai-400068, Maharashtra Mumbai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (v) S.O.994 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "CRY – Child Relief and You, 189/A, Anand Estate, Sane Guruji Marg, Mumbai-400011" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (vi) S.O.995 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "National Culture Fund, Ministry of Tourism and Culture, Department of Culture, 2nd Floor, "B" Wing, Janpath Bhavan, Janpath, New Delhi-110001" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2003-2004 and onwards, subject to certain conditions.
- (vii) S.O.997 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "The Tribune Trust, Chandigarh, Sector 29C, Chandigarh" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.
- (viii) S.O.999 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Chen Women Development Society, Chen Town, Mon District, Nagaland" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (ix) S.O.1007 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Administrative Staff College of India, Bella Vista, Hyderabad-500082" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2005-2006 and onwards, subject to certain conditions.
- (x) S.O.1008 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Federation of Indian Chambers of Commerce and Industry, Federation House, Tansen Marg, New Delhi-110001" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1998-1999 and onwards, subject to certain conditions.
- (xi) S.O.1011 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Armed Forces Flag Day Fund, Kendriya Sainik Board, Ministry of Defence, West Block, 4, R.K.Puram, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xii) S.O.1013 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Centre for Advanced Strategic Studies, M.M.D.W. Potdar, Complex, Pune University Campur, Ganeshkhind, Pune-411007" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2004-2005 and onwards, subject to certain conditions.
- (xiii) S.O.1016 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Haryana Amalgamated Fund for the Welfare of Ex-Servicemen, Sainik Bhawan, Secor-12, Panchkula" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1996-1997 and onwards,

subject to certain conditions.

- (xiv) S.O.1018 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Council for Advancement of People's Action and Rural Technology, India Habitat Centre Zone, V-A, Lodhi road, New Delhi-110003" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1999-2000 and onwards, subject to certain conditions.
- (xv) S.O.1019 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Tamil Nadu Ex-Services Personnel Benevolent Fund, Directorate of Ex-Serviceman's Welfare, 22, Raja Muthiah Salai, Chennai-600003" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xvi) S.O.1497 published in Gazette of India dated the 26th May, 2007 regarding exemption to the "St. John Ambulance, 1, Red Cross Road, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2003-2004 and onwards, subject to certain conditions.
- (xvii) S.O.1498 published in Gazette of India dated the 26th May, 2007 regarding exemption to the "Technology Development Board, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2000-2001 and onwards, subject to certain conditions.
- (xviii) S.O.1694 published in Gazette of India dated the 16th June, 2007 regarding exemption to the "Jalianwala Bagh National Memorial Trust, Amritsar" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.

(Placed in Library. See No. LT 6706/2007)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.449(E) published in Gazette of India dated the 26th March, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.
- (ii) S.O.450(E) published in Gazette of India dated the 26th March, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.
- (iii) S.O.649(E) published in Gazette of India dated the 25th April, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.
- (iv) S.O.650(E) published in Gazette of India dated the 25th April, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.
- (v) G.S.R.499(E) published in Gazette of India dated the 23rd July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (vi) G.S.R.509(E) published in Gazette of India dated the 26th July, 2007 together with an explanatory memorandum seeking to exempt CV duty on capital goods imported by specified units for manufacture, assembly and testing of displays, storage devices, solar cells, photovoltaics, other advanced micro and nano technology products, under the Special Incentive Package scheme.
- (vii) The Customs House Agents Licensing (Second Amendment) Regulations, 2007 published in Notification No. G.S.R.512(E) in Gazette of India dated the 27th July, 2007 together with an explanatory memorandum.
- (viii) The Customs (Settlement of Cases) Rules, 2007 published in Notification No. G.S.R.393(E) in Gazette of India dated the 28th May, 2007 together with an explanatory memorandum.

(Placed in Library. See No. LT 6707/2007)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Settlement of Cases) Rules, 2007 published in Notification No. G.S.R.394(E) in Gazette of India dated the 28th May, 2007 together with an explanatory memorandum.
- (ii) G.S.R.432(E) published in Gazette of India dated the 15th June, 2007 together with an explanatory memorandum making certain amendments in three notifications mentioned therein.
- (iii) G.S.R.494(E) published in Gazette of India dated the 19th July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated the 1st March, 2006.

- (iv) G.S.R.515(E) published in Gazette of India dated the 30th July, 2007 together with an explanatory memorandum seeking to exempt internal combustion engines manufactured by Kerala Agro Machinery Corporation Limited, Kalamassery and cleared to KAMCO Kanjikode, for manufacture of Power tillers.

(Placed in Library. See No. LT 6708/2007)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.502(E) published in Gazette of India dated the 24th July, 2007 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of bias tyres, tubes and flaps originating in, or exported from, China PR and Thailand, based on final findings of the Designated Authority.
- (ii) G.S.R.504(E) published in Gazette of India dated the 25th July, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Hexamine, originating in, or exported from, Russia and Saudi Arabia.

(Placed in Library. See No. LT 6709/2007)

(8) A copy of the Service Tax (Second Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.266(E) in Gazette of India dated the 2nd April 2007, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(Placed in Library. See No. LT 6710/2007)

(9) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.389(E) in Gazette of India dated the 24th May, 2007, under section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

(Placed in Library. See No. LT 6711/2007)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, on behalf of my colleague, Shri Pawan Kumar Bansal, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-

- (i) The Senior Citizens Savings Scheme (Amendment) Rules, 2007 published in Notification No. G.S.R. 390(E) in Gazette of India dated the 24th May, 2007.
- (ii) The Post Office Savings Account (Amendment) Rules, 2007 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 12th July, 2007.

(Placed in Library. See No. LT 6712/2007)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Nationalized Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 2007 published in Notification No. S.O.1057(E) in Gazette of India dated the 29th June 2007.
- (ii) The Nationalized Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 2007 published in Notification No. S.O.1058(E) in Gazette of India dated the 29th June 2007.

(Placed in Library. See No. LT 6713/2007)

12.02 hrs.